

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 14
(IB)-1248(PB)/2018

IN THE MATTER OF:

Shinoj Koshy

.... Applicant/petitioner

v.

M/s. Granite Gate Properties Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 12.11.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr. Ashutosh Gupta, Mr. Gaurav Rana and Mr. Abhishek Aggarwal, Advocates for Applicant in IA-4549/2020

Mr. Abhishek Anand, Adv.

Ms. Somya Jaitly, Adv. for IA no. 1245/2020

For the Respondent

Mr. Anang Shandilya & Mr. Sandeep Joshi
Advocates for Mr. Kapil Dev Rehani

Mr. Rachit Mittal, Adv. for Noida Authority

Mr. Manoj Kumar Garg, earlier Advocate of Ex-IRP


Mr. Sanyam Saxena, Adv. for RP

Mr. Akhil Shankhwar and Abhay Gupta,
Advocate on behalf of Respondent No. 1 in IA
2536 and IA 2550 of 2020

ORDER

List on 03.12.2020.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)